

29.5.2001

HON.MR.JUSTICE R.R.K.TRIVEDI, V.C.

HON.MAJ.GEN.K.K.SRIVASTAVA, MEMBER(A)

We have heard Shri K.K.Tripathi learned counsel for the applicant has submitted that relief 1 of this application has been rendered infructuous as charge of the post of Assistant Professor Experimental Sugar factory ~~has been given to some other~~ person other than A.K.Gupta, the relief is accordingly rejected. The second relief is for a direction to respondent no.1 to comply with the directions issued by Hon'ble Tribunal in OA 535/97 vide order dated 31.5.1999 respondent no.1 was already party in the said OA hence a fresh direction is not required to be given to respondent no.1, Union of India. In our opinion as the judgement already exists in favour of the applicant for the same relief another OA cannot be filed. The OA is disposed of. No order as to costs.

MEMBER(A)

VICE CHAIRMAN

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